

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4531
ANSWERED ON:17.12.2009
JUDICIAL IMPACT
Gandhi Shri Feroze Varun

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received a proposal to formulate a judicial impact assessment to ascertain the number of civil and criminal cases;
- (b) if so, the details thereof and the action taken thereon; and
- (c) if so, the reasons therefor?

Answer

Minister of Law and Justice(Dr. M. VEERAPPA MOILY)

(a) to (c):The Government had set-up a Task Force for examining the feasibility of Judicial Impact Assessment in India as follow up action on the directions of the Hon'ble Supreme Court in the case of Salem Advocates Bar Association Vs. Union of India. The Task Force had presented its Report on 18.06.2008. The Report of the Task Force on Judicial Impact Assessment was forwarded to all State Governments / High Courts for their views on the recommendations of the Task Force. While replies of some States / High Courts have been received, the replies of many States / High Courts are awaited.